

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 70/2018 in C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.03.2018**

Name of the Company: AKR Steel & Power Pvt Ltd.
V/s.
New Tech Forge & Foundry Ltd. & Ors.

Section of the Companies Act: Section 60 (5) (c) of the Insolvency and
Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR. GURSHARAN	H. VIRK, Adv.	}	
2.	for MR. ADITYA J. PANDYA,	Adv.		
	for the Petitioner			

ORDER

Learned Advocate Mr. Gurusharansingh Virk i/b Learned Advocate Mr. Aditya Pandya present for the Applicant. None present for the Respondents in IA 70/2018.

The learned lawyer appearing on behalf of the applicant in IA 70/2018 in CP(IB) 22/2017 filed a purnis seeking withdrawal of IA 70/2018.

Applicant is allowed to withdraw the IA 70/2018.

IA 70/2018 is disposed of as withdrawn. No order as to costs.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 28th day of March, 2018.